

ever, some migratory birds were noticed to have been shot by one party.

(c) The Delhi Administration has been requested to declare the area of the Zoo and its neighbourhood as a protected area so as to prohibit shooting in this area.

Auction sale of evacuee Property in Haryana

6388. SHRI SURAJ BHAN: Will the Minister of LABOUR AND REHABILITATION be pleased to state:

(a) whether it is a fact that the auction of rural evacuee land in Haryana is restricted to Harijans only;

(b) whether an exception to this standing policy of the Haryana Government was made in Village Sewani, tehsil Bhiwani in Hissar District, where land reserved for auction restricted to Harijans was transferred to unauthorised occupants at reserved price ignoring the right and claim of the Harijans in November, 1967;

(c) whether it is also a fact that the Government of Haryana instead of rescinding the said orders, have extended them to the whole of Siswani Kanago Circle consisting of more than 100 villages and thus depriving the Harijans of about 40,000 acres of land; and

(d) if so, the steps proposed to be taken to get the wrong done to the Harijans set aside?

THE DEPUTY MINISTER IN THE MINISTRY OF LABOUR, EMPLOYMENT AND REHABILITATION (SHRI D. R. CHAVAN): (a) Yes, with the exception of small fragments of land not exceeding one acre surrounded by holdings of owners who are not members of Scheduled Castes.

(b) to (d). Surplus evacuee lands in the erstwhile State of Punjab were transferred to the State Government in a package deal in June, 1961. The Punjab Government de-

cidated thereafter (on 2-5-1962) that all rural evacuee lands which had been in continuous cultivatory possession of 'authorised and unauthorised' occupants including Harijans since Kharif 1960 or earlier, should be transferred to them subject to a maximum of 5 standard acres, including their own holdings, if any, at the specified rates. The lands in village Sewani are being transferred by the State Government to the occupants in pursuance of that decision. No question of any exception to the policy referred to under (a) above, is therefore involved in these transfers.

Chairman, Food Corporation of India

6389. SHRI DEIVEEKAN:
SHRI DURAIRASU:
SHRI SUBRAVELU:
SHRI KAMALANATHAN:
SHRI MAYAVAN:

Will the Minister of FOOD AND AGRICULTURE be pleased to state:

(a) whether the Chairman of the Food Corporation of India has offered to resign; and

(b) if so, the circumstances that have precipitated the resignation?

THE MINISTER OF STATE IN THE MINISTRY OF FOOD, AGRICULTURE, COMMUNITY DEVELOPMENT & CO-OPERATION (SHRI ANNASAHIB SHINDE): (a) and (b). The Chairman of the Food Corporation of India has intimated to Government his desire to relinquish his post but has not indicated the circumstances under which he wishes to do so.

तार द्वारा शोक संदेश

6390. श्री श्रीकार लाल बेरवा:
क्या संचार मंत्री यह बताने की कृपा करेंगे कि :

(क) क्या बम्बई तारों के समान तार द्वारा शोक संदेश भेजने की सुविधा प्रदान करने का सरकार का विचार है ;